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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 184/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Tata Capital Financial Service Ltd.
V/s.
Doshion Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------------------------|-------------|----------------|-----------|
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| 1. | HIMANSHU DESAI | ADVOCATE | PETITIONER |  |
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| 2. | ARPIT SINGHVI | ADVOCATE | DEBTOR |  |
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ORDER

Learned Advocate Mr. Himanshu Desai present for Financial Creditor/Petitioner.
Learned Advocate Mr. Arpit Singhvi i/b Learned Advocate Mr. Sharvil Majmudar
present for Respondent.

Petitioner counsel not filed resolution.

Respondent counsel requested time.

List the matter on 20.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 9th day of February, 2018.